

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:4853

ANSWERED ON:25.04.2013

RIGHT TO WATER

Reddy Shri Magunta Srinivasulu;Shetkar Shri Suresh Kumar

**Will the Minister of WATER RESOURCES be pleased to state:**

(a) whether there is a demand to recognize people`s access to safe water as a fundamental human right and to do away with certain clauses in the draft National Water Policy, 2012; and

(b) if so, the details thereof and the views of each State in this regard?

**Answer**

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

(a) & (b) Access to safe water for drinking and other domestic needs being a problem in many areas, there have been demands from various quarters for recognizing peoples access to safe water as a fundamental human right.

Some of the major views of the States on draft National Water Policy (2012) expressed during the sixth Meeting of the National Water Resources Council, held on 28.12.2012 are at Annexure. The National Water Policy (2012) has been adopted by National Water Resources Council as per deliberations.